

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4
ANSWERED ON:22.02.2011
FOREIGN CONTRIBUTION FOR NGOS
Mohan Shri P. C.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the competent authority is allowed to grant permission to Non-Governmental Organisations (NGOs) to receive foreign contribution through other organisations, registered under Societies Act and having prior permission for receiving foreign contribution;
- (b) if so, the details of such permission granted to the organisations registered with the Registration of Societies, Delhi during each of the last three years; and
- (c) the details of the NGOs and the respective organisation through which the fund is received?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b) & (c): The number of such permission during the period 1.1.2008 to 31.12.2010 to NGOs registered in Delhi under Societies Registration Act is 'one' only i.e. during the year 2010.